

RATIFIED

Minutes of M.No.44/09 held on 27.01.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.44/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 27.01.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
3.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:2/44/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case reverted back to TA
	HQ File :01/80/050/01662/AM09/	RLA File :07/24/040/00541/AM09/	Lic.No/Date:0710062291 07.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

2	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659	Defer Date:

		09.01.2009	17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.		

3	Case No.:3/44/80-ALC2/2008	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case reverted back to TA
	HQ File :01/80/050/01663/AM09/	RLA File :32/24/040/00049/AM09/	Lic.No/Date:3210039511 09.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

4	Case No.:4/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01664/AM09/	RLA File :03/95/040/00828/AM09/	Lic.No/Date:0310501993 09.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

5	Case No.:10/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01670/AM09/	RLA File :61/24/040/00067/AM09/	Lic.No/Date:6110000275 12.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

6	Case No.:11/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01671/AM09/	RLA File :61/24/040/00065/AM09/	Lic.No/Date:6110000276	Defer Date:

		12.01.2009	17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.		

7	Case No.:12/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01672/AM09/	RLA File :61/24/040/00064/AM09/	Lic.No/Date:6110000277 12.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

8	Case No.:13/44/80-ALC2/2008	Party Name:HYDRAULIC MANIFOLDS INDIA PVT.LTD	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01673/AM09/	RLA File :31/24/040/00268/AM09/	Lic.No/Date:3110036948 12.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

9	Case No.:15/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01675/AM09/	RLA File :09/24/040/00369/AM09/	Lic.No/Date:0910036679 12.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

10	Case No.:5/44/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01665/AM09/	RLA File :07/24/040/00562/AM09/	Lic.No/Date:0710062364 12.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & MOS for examination and submission of comments. The case may be re-listed on 17.03.2009.

11	Case No.:6/44/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01666/AM09/	RLA File :07/21/040/01059/AM09/	Lic.No/Date:0710062365 12.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & MOS for examination and submission of comments. The case may be re-listed on 17.03.2009.			

12	Case No.:8/44/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01668/AM09/	RLA File :61/24/040/00066/AM09/	Lic.No/Date:6110000273 12.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

13	Case No.:9/44/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01669/AM09/	RLA File :61/24/040/00068/AM09/	Lic.No/Date:6110000274 12.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

14	Case No.:16/44/80-ALC2/2008	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case reverted back to TA
	HQ File :01/80/050/01676/AM09/	RLA File :03/94/040/00929/AM09/	Lic.No/Date:0310502295 13.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be			

covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

15	Case No.:17/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01677/AM09/	RLA File :03/95/040/00850/AM09/	Lic.No/Date:0310502384 13.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

16	Case No.:18/44/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01678/AM09/	RLA File :03/95/040/00742/AM09/	Lic.No/Date:0310502421 13.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e TC for examination and submission of comments. The case may be re-listed on 17.03.2009.			

17	Case No.:19/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01679/AM09/	RLA File :03/95/040/00816/AM09/	Lic.No/Date:0310502427 13.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.03.2009.			

18	Case No.:7/44/80-ALC2/2008	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01667/AM09/	RLA File :06/21/040/00120/AM09/	Lic.No/Date:0610014939 13.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.03.2009.

19	Case No.:14/44/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01674/AM09/	RLA File :02/24/040/00250/AM09/	Lic.No/Date:0210122178 14.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.03.2009.			

20	Case No.:20/44/80-ALC2/2008	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case reverted back to TA
	HQ File :01/80/050/01680/AM09/	RLA File :03/95/040/00822/AM09/	Lic.No/Date:0310502521 16.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

21	Case No.:21/44/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01681/AM09/	RLA File :04/24/040/00221/AM09/	Lic.No/Date:0410101668 16.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

22	Case No.:22/44/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case reverted back to TA
	HQ File :01/80/050/01682/AM09/	RLA File :04/24/040/00235/AM09/	Lic.No/Date:0410101673 16.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be			

covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

23	Case No.:23/44/80-ALC2/2008	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case reverted back to TA
	HQ File :01/80/050/01683/AM09/	RLA File :31/21/040/00345/AM09/	Lic.No/Date:3110037044 16.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:24/44/80-ALC2/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01684/AM09/	RLA File :07/24/040/00540/AM09/	Lic.No/Date:0710062404 16.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.03.2009.			

25	Case No.:25/44/80-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case Approved
	HQ File :01/80/050/01685/AM09/	RLA File :03/95/040/00718/AM09/	Lic.No/Date:0310502539 16.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION at S.No. C-1829 for the Engineering Products. The Regional Authority may take necessary action accordingly.			

	Case No.:26/44/80-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/80-ALC2/2008	
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26			27.01.2009	Status:Case
	HQ File :01/80/050/01686/AM09/	RLA File :03/95/040/00739/AM09/	Lic.No/Date:0310502555 16.01.2009	Approved
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION at S.No. C-1829 for the Engineering Products. The Regional Authority may take necessary action accordingly.			

27	Case No.:27/44/80-ALC2/2008	Party Name:MVS ENGINEERING LTD	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case closed
	HQ File :01/80/050/01687/AM09/	RLA File :05/24/040/00651/AM09/	Lic.No/Date:0510234576 16.01.2009	
	Decision : The Committee noted that RA vide their letter dt. 16.01.2009 informed the subject advance authorization has been issued as per para 3.7 of Policy Circular No. 20 dt. 05.12.2007 hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

28	Case No.:28/44/80-ALC2/2008	Party Name:MVS ENGINEERING LTD	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case closed
	HQ File :01/80/050/01688/AM09/	RLA File :05/24/040/00652/AM09/	Lic.No/Date:0510234577 16.01.2009	
	Decision : The Committee noted that RA vide their letter dt. 16.01.2009 informed the subject advance authorization has been issued as per para 3.7 of Policy Circular No. 20 dt. 05.12.2007 hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

29	Case No.:29/44/80-ALC2/2008	Party Name:BOSCH LIMITED,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case reverted back to TA
	HQ File :01/80/050/01689/AM09/	RLA File :07/21/040/01010/AM09/	Lic.No/Date:0710062433 19.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

30	Case No.:30/44/80-ALC2/2008	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case reverted back to TA
	HQ File :01/80/050/01690/AM09/	RLA File :03/94/040/00950/AM09/	Lic.No/Date:0310503010 19.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

31	Case No.:31/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:44/80-ALC2/2008 27.01.2009	Status:Case deferred
	HQ File :01/80/050/01691/AM09/	RLA File :03/95/040/00851/AM09/	Lic.No/Date:0310503132 20.01.2009	Defer Date: 17.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

Case No. A/R-78	M/s. Thermax Ltd.	HQ F.No.01/81/50/410/AM08//DES.I	Lic.No. & Date
Meeting No.44/09		RA F.No.31/24/40/263/AM08	3110031448
Date: 27.1.2009		Amendment in norms	Dt.2.11.2007

The Committee observed that firm has requested to restore the original description of import item No. 3 which was changed by the NC while ratifying the norms of the subject advance authorization. The Committee after taking into account the fact that firm has already imported this item before ratification of norms; it **was** decided to restore the original description of import item no. 3 as "Copper tubes" instead of "Copper **Finned** tubes 16MM OD to 19MM OD" as requested by the firm.

Case No. A/R-79	M/s. Thermax Ltd	HQ F.No.01/81/50/414/AM07/DES.I	Lic.No. & Date
Meeting No. 44/09		RA F.No. 31/24/40/264/.AM08	3110031471
Date: 27.1.2009		Amendment in norms	Dt.5.11.2007

The Committee observed that firm has requested to restore the original description of import item No. 3 & 4 which was changed by the NC while ratifying the norms of the subject advance authorization. The Committee after taking into account the fact that firm has already imported these items before ratification of norms; it has been decided to restore the original description of import item no. 3 as "Copper tubes" instead of "Copper **Finned** tubes 16MM OD to 19MM OD" and import item no. 4 as "Cupro Nickel tubes" instead of "Cupro Nickel **Finned** Tubes 19 MM OD" as requested by the firm.

Case No. A/R-80	M/s. Lyods Steel	F.No.01/80/50/1023/AM07/DES.I	Lic.No. & Date
Meeting No. 44/09	Industries Ltd. Mumbai	RA F.No.3/95/40/871/AM08	0310452463
Date: 27.1.2009		Amendment in norms	Dt.4.12.2007

The Committee observed that firm has requested to restore the original description of import item No. 3 which was changed by the NC while ratifying the norms of the subject advance authorization. The Committee decided to call for the copy of bills of entry from the firm to evident that they had already imported this item before ratification of norms by the NC. The case may be re-listed on 17.03.2009.

Case No. A/R-80	M/s. Kryfs Power	F.No. 01/80/050/00621/AM08/ DES.	Lic.No. & Date
Meeting No. 44/09	Components Limited	RA F.No. 03/94/040/00940/AM08/	0310454007
Date: 27.1.2009		Amendment in norms	Dt.14.12.2007

The Committee reviewed its earlier decision regarding ratification of norms of the subject authorization held in NC meeting No. 25/09 dt. 16.09.2008 based on the comments of M/o Steel U.O. letter No. 2(5)/2006-TW dated 01.10.2008 and decisions taken by the NC in other similar cases and. decided to re-ratify the norms of the subject authorization with following modifications:-

1. Description of export product may be revised as “Cold Rolled Silicon Electrical Steel Slit Coil Grain Oriented (CRGO) of width 280 mm to 290 mm”.
2. Description of import item may be revised as “Cold Rolled Silicon Electrical Steel Grain Oriented (CRGO) coils of relevant thickness and grade of width 600 mm or more”.
3. Quantity of import item may be allowed as 1.015 kg./kg. of export product.

The Regional Authority may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(A.K. Mishra, AIA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman